

(b) if so, the cost of the Drilling Machine and the expenses incurred for training of the ECL personnel;

(c) whether the parts of the Machine were allowed by ECL authority to expose to sun and rains and lose its mechanical efficiency during the complete year of 1997;

(d) whether the Mines Safety Department considered that its shape is too large and heavy to carry it to the Mines Locations;

(e) if so, the steps taken by the Government against the management of ECL for procurement of this valued machine at the cost of foreign exchange, who failed to assemble the parts and put it into operation?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) and (b) Coal India Limited has procured a large DIA boring machine from Germany for emergent rescue of miners trapped below in any underground mine in any subsidiary of Coal India Limited. The machine has been stationed at mine rescue station, Sitarampur. The total cost of the machine is Rs.14.97 crores. Coal India Limited did not incur any expenses for the training of its personnel. However, an expenditure of Rs.3.5 lakh was incurred by Coal India Limited on their forward and return journey to Germany.

(c) No, Sir.

(d) No, Sir.

(e) Question does not arise in view of reply of part (d).

#### **Temporary Workers in MCL**

2256. SHRI JUAL ORAM : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware that some workers in the Basundhara Area of MCL in Sundargarh district of Orissa are working on casual basis since long;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) As reported by Coal India Limited, no worker is working on casual basis in the Basundhara area of Mahanadi Coalfields Ltd (MCL) in Sundargarh District of Orissa.

(b) and (c) Do not arise in view of reply given to part (a) above.

#### **Scholarships to Trainees of ITDC**

2257. SHRI AJAY KUMAR S. SARNAIK :  
SHRI MANIKRAO HODLYA GAVIT :  
SHRI C.D. GAMIT :

Will the Minister of TOURISM be pleased to state :

(a) whether ITDC has got its own Institute for imparting training by giving scholarships;

(b) if so, since when and the number of these apprentices have been absorbed on the post of House-keeper, Cook, and Receptionists etc;

(c) whether ITDC is not giving preferences to their own trained staff but filling up the vacancies taking from outside;

(d) if so, the reasons thereof;

(e) whether the Government propose to absorb their own trained staff first on whom ITDC has incurred a lot of money for giving them training; and

(f) if not, the details of the difficulties are being experienced in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) No. Sir. ITDC neither runs an open training institute nor imparts training by giving scholarships. However, ITDC has an in-house Manpower Training Centre for imparting training to its employees. Under the provisions of Apprentices Act 1961, various hotels of ITDC provide training for various trades as per training quota fixed by the Ministry of Labour. The Apprenticeship Act does not provide for absorption of apprentices.

(c) and (d) ITDC Recruitment Rules do not provide for giving preferential treatment to the apprentices. Selection of candidates for filling up vacant posts under different categories is made on merit basis following the recruitment procedure. The apprentices are also considered alongwith others, if they fulfil the criteria.

(e) and (f) The quota for apprenticeship training being fixed by the Government far exceeds the requirement/vacancies of individual hotels. Hence, neither it is possible nor the recruitment rules provide for absorption of apprentices.

#### **Compensation from French Firm**

2258. SHRI MAHBOOK ZAHEDI : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited entered into an agreement with a French organisation for introduction of low powered support long wall face at the Samla Seam of Khottadiah Colliery;

(b) whether the powered support system miserably failed most of the machinery supplied by the French firm were badly damaged and were out of utilisation due to crumbling of the roof and seizing of fire;

(c) whether the CIL asked for a compensation from the French Firm on account of their failure to fulfill the terms and conditions;

(d) if so, the amount asked for compensation;

(e) whether the French Company had paid the compensation; and

(f) if not the present position thereto?